

## ASSENT TO BILL

SECRETARY: Sir, I lay on the Table the Sugar Undertakings (Taking Over of Management) Amendment Bill, 1981, passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 24th November, 1981.

## ARREST OF MEMBER

MR. SPEAKER : I have to inform the House that I have received the following wireless message dated 2nd December, 1981, from the District Magistrate, Indore (M.P.), today:—

“Shri Phool Chand Verma, Member, Lok Sabha courted arrest and he was arrested under Section 151/107/116(3) Cr. P.C for agitating regarding price rise of sugarcane in Malwa Shahkari Sakkar Karkhana Barlai in Indore District (M.P.). Shri Verma was arrested at 5 P.M. on 2-12-81 and has been housed in District Jail Indore, for not furnishing security to keep peace. His case has been fixed for 5-12-81 before S.D.M., Sawer at Indore (M.P.).”

15.15 hrs.

## STATEMENT RE. RECONSTITUTION OF THE LAW COMMISSION

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) : Mr. Speaker, Sir, hon. Members have from time to time made enquiries about the working of the Law Commission and its reconstitution. Government shares their anxiety that the Law Commission should be an

effective instrument of law reform and improvement in judicial administration.

2. With this end in view, the Government have reconstituted the Law Commission consisting of the following Members.

2.1 Shri K.E. Mathew, retired Judge of the Supreme Court has consented to be the Chairman of the Commission.

2.2 The following have agreed to serve as Members.

(1) Shri Nasirullah Beg, retired Chief Justice, Allahabad High Court; and

(2) Shri J.P. Chaturvedi, retired Judge, Allahabad High Court.

2.3 Shri V. V. Vaze has been appointed as Member-Secretary of the Law Commission.

3 In order to enable the Commission to deal effectively with specialised problems, whenever necessary, one or more part-time Members would also be appointed to the Commission depending upon the nature of the topic which has been taken up by the Commission for its consideration.

4. The Commission would start functioning with effect from 14th December, 1981.

5. The terms of reference of the Commission have also been amplified by making it one of the functions of the Commission to recommend to the Government measures for bringing the statute book up-to-date by repealing obsolete laws and enactments or parts thereof which have outlived their utility.

6. I am separately placing on the Table of the House a copy of the terms of reference of the re-constituted Law Commission.